

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TT/2018

- Subject** : Petition for approval of transmission tariff for the assets covered under Transmission System associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)-Part A" in Northern Region and Southern Region.
- Date of Hearing** : 24.1.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 18 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Abhay Choudhary, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri S. K. Venkatesan, PGCIL
Ms. Kashish Shambhani, PGCIL
Shri Mukesh Khanna, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the assets covered in the instant petition are part of the transmission system associated with Green Energy Corridors in Northern and Southern Region. Asset-I and II are in Rajasthan and Asset-III and IV are in Tamil Nadu. He submitted that there is time over-run of 8 months in case of Asset-I and II and 13 months in case of Asset-III and IV. In case of Asset-I and II, the time over-run is due to RoW problems and in case of Asset-III and IV, it is due to the delay in the commissioning of the generation. He submitted that the RLDC certificate in support of its COD has been filed. He requested to condone the time over-run in case of the instant assets as it is beyond the control of the petitioner and allow the tariff as claimed in the petition.



2. Leaned counsel for TANGEDCO submitted that the instant petition covers transmission assets in Northern and Southern Region. However, the petitioner has made the beneficiaries of Northern Region as respondents and the beneficiaries of the Southern Region have not been made respondents in the present petition. He submitted that the instant assets are part of the Green Energy Corridors and they are not part of the system strengthening scheme as claimed by the petitioner. He submitted that the Asset-III and IV are not put to use and hence the tariff cannot be claimed by the petitioner. He submitted that the petitioner's claim for additional ROE may not allowed as there is time over-run in case of the instant assets. He submitted that ROE may be reduced by 1% as provided in the Regulation 24(2)(iv) of the 2014 Tariff Regulations as the petitioner has not commissioned the data telemetry and communication system up to the Load Dispatch Centre. Leaned counsel also raised the issue of cost variation in case of the instant assets.

3. Leaned counsel for BRPL submitted that the petitioner has not submitted the details of the revenue earned from the OPGW links and whether waiver of transmission charges applicable for the renewable energy generation is applicable in the instant case of the instant assets. He also submitted that the petitioner has not submitted the statutory documents like CPM analysis, PERT chart and Bar chart.

4. In response, the representative of the petitioner submitted that the Asset-III and IV in the SR are linked to the generation and Mytrah Energy has postponed the commissioning of its generation which is related to Asset-III and IV. He submitted that the instant assets were put into commercial operation within the timeline specified in the 2014 Tariff Regulations and hence eligible for grant of additional RoE of 0.5%.

5. Leaned counsel for TANGEDCO has submitted that some of the submissions made by the petitioner in the hearing are not part of record and hence the petitioner may be directed to make the submissions on affidavit.

6. The Commission directed the petitioner array all the beneficiaries of the Southern Region as respondents and file revised "Memo of Parties" and serve a copy on the beneficiaries in Southern Region. The Commission also directed the petitioner to submit as to who will bear the transmission charges of the instant assets from the COD of instant assets to the commissioning of the generation project and also to clarify whether the renewable energy generators are exempted from paying the transmission charges of the instant assets. The Commission further directed the petitioner to submit the following information, on affidavit by 15.2.2019 with an advance copy to the respondents:-

- (i) The application of LTA submitted by the generators on the GEC, as required vide ROP dated 31.7.2018.
- (ii) The list of generators associated with Asset-IV and the LTA operationalization details.



7. The Commission directed the respondents to file their reply by 25.2.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 8.3.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

8. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

